

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III (SPECIAL BENCH)

ITEM No. 324

IA-6400/2023, IA-6403/2023, IA-4038/2023, IA-1453/2023, IA-2312/2023,
IA-6334/2022, IA-5575/2022, IA-5576/2022, IA-4603/2022, IA-4606/2022,
IA-1043/2023, IA-3398/2021, IA-3651/2021,

In
IB-2380(ND)/2019

IN THE MATTER OF:

M/s. Affle (India) Ltd.

.... Petitioner/Applicant

Vs.

M/s. AD Victoriam Ventures Pvt.Ltd.

.... Respondent

Order under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 11.07.2024

CORAM:

SHRI BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SHRI ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Respondent : Mr. Abhishek Anand, Mr. Karan Kohli Advs
For the Liquidator : Mr. Anand Bajpai Adv.

ORDER

Due to paucity of time, the matter is adjourned to **07.08.2024.**

-sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

Malik